

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, WESTERN
ZONE BENCH, PUNE**

AT PUNE

ORIGINAL APPLICATION NO.58 OF 2022

Aryavarat Foundation

... **APPLICANT**

VERSUS

RIA CETP Cooperative
Society Ltd. & Others

... **RESPONDENTS**

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PUNE

DATE :11/08/2025



ADVOCATE FOR RESPONDENT No.1

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

WESTERN ZONE BENCH, PUNE

AT PUNE

ORIGINAL APPLICATION NO.58 OF 2022

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RIA CETP Cooperative
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REPLY TO THE SUPPLEMENTARY REPORT

DATED DECEMBER, 2024

MAY IT PLEASE THE HON'BLE TRIBUNAL:

Reply on behalf of Respondent No.1 is as under:

1. At the outset, it is submitted that the contents of the said Report are not admitted by the present Respondent No.1 and that the Respondent No.1 reserves its right to file a detailed reply, if needed.
2. The Respondent No.1 adopts, reiterates and confirms the contents of Reply dated 28/11/2012 and Additional Reply dated 12/02/2024 as part and parcel of the present Reply and the same should be read in tandem with the present Reply.
3. It is submitted that the present Committee has calculated the Environmental Damage Compensation (for short, 'EDC') to the tune of Rs.5,39,40,000/- in respect of the period of violation from 01/04/2017 to 31/01/2020. It is submitted that the said EDC is not

admitted by the Respondent No.1. In the Report and more specifically in paragraph No.4.12, it has come to the conclusion, that M/s. Sudarshan Chemicals Ltd. (Respondent No.5) was a polluter and that, it has exceeded the consented parameters on numerous occasions. The Committee in the said conclusion has also recorded that the CETP Operator may collect the environmental compensation from Respondent No.5 i.e. M/s. Sudarshan Chemicals Ltd.

4. The Respondent No.1 submits that the Respondent No.5- M/s. Sudarshan Chemicals Ltd. is a major contributor to the hydraulic load in the process of CETP. In 2016, the Respondents No.3 and 4 have accorded a permission to the Respondent No.5 for direct discharge to the sump from where the samples are being collected for examination. It is pertinent to mention herein that it is a common sump where the discharge of a fluent by the CETP and the M/s. Sudarshan Chemicals Ltd. (Respondent No.5) occurs and from where the samples are collected for examination. Be that as it may, the amount stated for the EDC cannot be attributed to the sole performance of the Respondent No.1-CETP, as the Respondent No.5 has also been a major contributor to the pollution. The Hon'ble Tribunal, at the time of adjudication of the present Report, may

please to consider the overall pollution caused by the Respondent No.5-M/s. Sudarshan Chemicals Ltd. and that the EDC may also be imposed upon the Respondent No.5.

The Respondent No.1, therefore submits that,

- A] The Hon'ble Tribunal may take into consideration the facts narrated in the Replies of Respondent No.1, as stated above and the present Reply while adjudicating the Supplementary Report dated December, 2024, and the liability of the Environmental Damage Compensation (EDC), may also be fastened upon the Respondent No.5 i.e. M/s. Sudarshan Chemicals Ltd.
- B] Any Order in the interest of justice and fair play may kindly be passed.

Date: 11/08/2025

Place: Pune

A handwritten signature in blue ink, appearing to read 'Dr. C. S. ...', with a horizontal line underneath.

Advocate for Respondent No.1

BEFORE THE NATIONAL GREEN TRIBUNAL**WESTERN ZONE BENCH, PUNE AT PUNE**

Original Application No. 58/2022(WZ)

Aryavart Foundation

APPLICANT

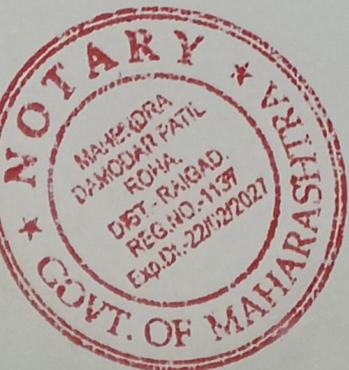
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M/s. Ria CETP Co-Op. Society Ltd. & Ors.

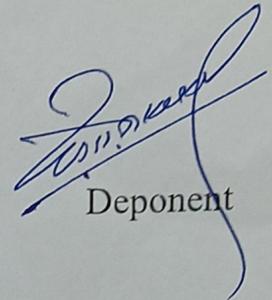
RESPONDENTS**AFFIDAVIT IN SUPPORT OF REPLY****MAY IT PLEASE THE HON'BLE TRIBUNAL**

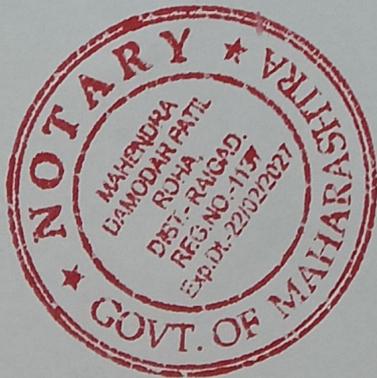
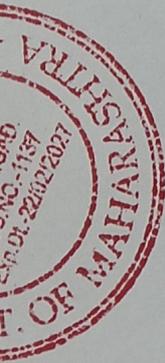
I, Dayanand Govind Nandgaonkar, aged about 60 years, Executive Director of the Respondent No.1, having office at Plot No.6,9 & 11, MIDC Dhatav, Taluka Roha, District Raigad 402116, do hereby state on solemn affirmation as under: -

1. I say that I am the Executive Director of the Respondent No.1 and am authorized to file the present Affidavit. I say that I am aware of the facts and circumstances of the present case and hence am able to depose the same on oath.
2. I say that the Respondent No.1 herein has filed the present reply to the Supplementary Report dated December 2024. I say that the contents of the said Reply and the present affidavit are true and correct to the best of my knowledge, information, belief and the legal advice which I believe to be correct.



WHATEVER stated herein above is true and correct to the best of my knowledge and belief and for the same I have signed hereunder at Roha on 11th day of August 2025.


Deponent




BEFORE ME
MAHENDRA DAMODAR PATIL
Advocate & Notary
Regd. No.-1137
"Vaatsalya" Near Chhatrapati Shivaji Maharaj chowk,
Mangalwadi, Roha, Tal.-Roha,
Dist.-Raigad. 402109

Noted and Registered

sr No. 1725 dt. 11/08/2025